

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI**

Company Appeal (AT) (Ins) No. 332 of 2021

In the matter of:

**Asset Reconstruction Company (India)
Ltd.**

....Appellant

Vs.

Malwa Industries Ltd.

...Respondent

Present

For Appellant: Ms. Usha Singh, Advocate.

For Respondent: None

ORDER

30.04.2021: Heard Learned Counsel for the Appellant. Appellant has moved this Tribunal with the prayer at page 38 of the 'Appeal Paper Book' and paragraph d) of the Prayer is as follows:

*d) "issue directions to the Hon'ble National Company Law Tribunal, Chandigarh Bench to expeditiously adjudicate, preferably list the **C.P. (IB) No. 272/CHD/PB/2020** titled as **Asset Reconstruction (India) Ltd. vs. Malwa Industries Ltd.** on a day- to- day basis and pass appropriate orders within a fixed timeframe."*

Counsel for the Appellant submitted that the Appellant has filed Section 7 Application before the aforesaid Adjudicating Authority i.e. NCLT Chandigarh Bench, Chandigarh in CP (IB) No. 272/Chd/Pb/2020 on 04.03.2020.

Counsel for the Appellant further refers to Page 51 of the 'Appeal Paper Book' relevant at page no. 53dt. 09.11.2020. Application was filed under the Rule 11 of the NCLT Rules to hear the matter on urgent basis.

Counsel for the Appellant further submits that the I.A Application was disposed off at Annexure A1 in order contain in page 44 of the 'Appeal Paper Book' dated 19.01.2021 fixing on 04.05.2021 as next date of hearing.

List the Case on **25th May, 2021**. On that date Learned Counsel for the Appellant will inform this court whether Learned Adjudicating Authority had taken the matter on 04.05.2021 and the result thereof.

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/bm